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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1495/2021

DAFFODIL INVESTMENT AND TRADING CO.LTD..... Petitioner

Through: Mr. Vanshdeep Dalmia, Ms. Natasha  
Dalmia and Abhishek Singh  
Advocate.

versus

RESERVE BANK OF INDIA & ANR. .... Respondents

Through: Ms. Bharathi Raju, Advocate for R

**CORAM:**

**HON'BLE MR. JUSTICE PRATEEK JALAN**

**ORDER**

% **05.02.2021**

The proceedings in the matter have been conducted through video conferencing.

**CM APPL. 4298/2021( for exemption)**

Exemption allowed, subject to all just exceptions.

This application stands disposed of.

**W.P.(C) 1495/2021 with CM APPL. 4297/2021(for ex-parte stay)**

Issue notice. Ms. Bharathi Raju accepts notice on behalf of respondent no. 2. Notice be served on respondent no. 1-Reserve Bank of India through standing counsel.

Counter affidavit be filed within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.

List on 22.04.2021.

**PRATEEK JALAN, J**

**FEBRUARY 5, 2021**

vp